

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA. No. 254 of 1997

Dated New Delhi, this 31st day of January, 1997.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. Smt. Sunita Sharma
W/o Shri K. K. Sharma
R/o House No.1037/7 Type-II
R. K. Puram
NEW DELHI.
2. L. C. Sharma
S/o Shri Ram Mehar Sharma
R/o House No.1037/7 Type-II
R. K. Puram
NEW DELHI. Applicants

By Advocate: Shri P. P. Khurana

versus

1. Government of National Capital
Territory of Delhi
Department of Education
Old Secretariat
DELHI.
2. Directorate of Estates
Through the Director
Nirman Bhawan
NEW DELHI.
3. Estate Officer
Directorate of Estates
Nirman Bhawan
NEW DELHI. Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

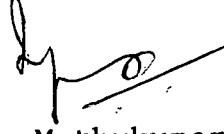
The applicants are aggrieved by the order of the Director of Estates treating applicant no.2 as unauthorised occupant of the quarter allotted to him when he was in service. The applicant no.2 retired from the government service on 30.1.95. Both the applicants have joined in

single application which is not numbered and the said application is at page.11. Consequent on the death of the husband of applicant no.1, the applicant no.1 was given an appointment under the Government of the National Capital Territory of Delhi by order of the Medical Superintendent of G. B. Pant Hospital dated 13.5.96. The applicant no.2 had preferred a representation to respondent no.2 for regularisation of the accommodation which was allotted in favour of applicant no.2. The said representation was forwarded to her present employer on 1.10.96. I have seen the pleadings in the application and have also heard the learned counsel for the applicant. The learned counsel concedes that the rules of ad-hoc allotment in the name of near-relations of Government servant who dies while in service does not directly cover the case of the applicant. He, however, submits that the Government by invoking power of the relaxation of allotment rules can consider the case of the applicant for regularisation of the said accommodation. Since the applicant has made a representation, it is not appropriate for this Tribunal to interfere in this matter at

at this stage. Accordingly, this application is not maintainable and is dismissed in limine. No costs.

(K. Muthukumar)
Member(A)

After the above order was dictated, the learned counsel for the applicant prays that he may be allowed to withdraw this application. Accordingly, this application is dismissed as withdrawn.


(K. Muthukumar)
Member(A)

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